

(b) what is the total quantity imported or procured since the promulgation of the DPCO 1979 and the prices; and

(c) what steps are being taken by Government to obtain the difference in the prices of the above into the Drugs Prices Equalisation Account and what is the amount involved and by when this will be credited to Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) M/s. Glaxo Laboratories (India) Limited have reported the import of following quantities of Vitamin 'A' Acetate Dry Powder (0.5 mil. gm.) during the past three years:—

1978-79	Nil
1979-80	9300 kgs
1980-81	Nil

In addition procurement from Export Houses of the following quantities during the last three years has also been reported.

Vitamin 'A' Palmitate

1978-79	300 kgs
1979-80	Nil
1980-81	Nil

Vitamin 'A' Acetate Dry Powder (0.5 mil/gm):

1978-79	Nil
1979-80	11572 kgs
1980-81	3292.5 kgs

(c) The company was asked by the Government on 10th September 1981 to furnish the details of all the amounts due from it to the DPEA

including those on Vitamin 'A', and also to deposit these amounts into the Drugs Prices Equalisation Account. The exact amount could be ascertained only after the company makes available the details asked for. It is not possible to indicate the time by which the amount would be deposited would be deposited by the company at this stage.

Issue of show cause notice to M/s Glaxo Ltd.

779. SHRI JAGDISH JAIN: Will the Minister of PETROLEUM CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Government have issued a show cause notice to M/s Glaxo Limited in respect of 12 formulations for which there is no authorisation and another 25 formulations for which M/s Glaxo has claimed registration under the 1952 IDR Act; and

(b) if so, what has been the outcome of this and, if not, what final decision is contemplated to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b) The position with regard to the issue of show-cause notice to M/s. Glaxo Laboratories in respect of drug formulations, the validity for manufacture of which has not been established, has already been indicated in reply to Rajya Sabha Unstarred Question No. 109 answered on 23-11-81. No final decision has so far been taken in this matter.

Integrated Energy system

780. SHRI B. IBRAHIM: Will the Minister of ENERGY be pleased to state:

(a) whether Government propose to accept the Integrated Energy System Policy for the country; and